

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF **AL-DUA FOOD PROCESSING PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	AL-DUA FOOD PROCESSING PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	22/12/2005
3.	Authority under which corporate debtor is incorporated / registered	RoC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15111DL2005PTC143959
5.	Address of the registered office and principal office (if any) of corporate debtor	114 BABER ROAD NEW DELHI North Delhi DL 110001IN
6.	Insolvency commencement date in respect of corporate debtor	07.09.2021
7.	Estimated date of closure of insolvency resolution process	06.03.2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Nishant Gaurav Gupta, Reg. No IBBI/IPA-002/IP-N00572/2017-2018/11739
9.	Address and e-mail of the interim resolution professional, as registered with the Board	"SIDDHANT ADVOCATES", Flat No. 542, 1st Floor, DDA SFS FLATS, Sector 22, Pocket 1, Dwarka, New Delhi - 110 077 Registered Email:- nishantgaurav@outlook.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	"SIDDHANT ADVOCATES", Flat No. 542, 1st Floor, DDA SFS FLATS, Sector 22, Pocket 1, Dwarka, New Delhi - 110 077 Process Specific mail id:- aldua.ibc@outlook.in
11.	Last date for submission of claims	21.09.2021 (Order intimation received on 08.09.2021)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink:- https://www.ibbi.gov.in/home/downloads NA

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench No. IV, has ordered the commencement of a corporate insolvency resolution process of the **AL-DUA FOOD PROCESSING PRIVATE LIMITED** on 07.09.2021.

The creditors of **AL-DUA FOOD PROCESSING PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 21.09.2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional
Date and Place:

: Nishant Gaurav Gupta
: 09.09.2021, New Delhi

NISHANT GAURAV GUPTA
Insolvency Professional
Reg. No. IBBI/IPA-002/IP-N00572/
2017-2018/11739
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